

ban as such on the movement of salt from Jodhpur Division of Rajasthan to the Eastern parts of the country. However, all movement of salt is regulated under Zonal Scheme formulated by the Salt Commissioner, in consultation with the Ministry of Railways and Ministry of Transport and Shipping. This scheme is presently under review keeping into consideration population data as per the 1971 Census.

**Reported Illegal Activities by Afro Asian Solidarity Conference and Peace Council**

8062. SHRI PILOO MODY:  
SHRI M. M. JOSEPH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been invited to a report in the *Hindustan Times* of the 22nd March, 1973, stating that the Afro-Asian Solidarity Conference and Peace Council are indulging in illegal activities,

(b) whether Government have studied the implications of the report and have received a memorandum submitted by one Shri I. A. Dewan in this regard; and

(c) if so, the reaction of Government of India thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir.

(b) and (c). A letter purporting to be from one Shri I. S. Dewan has been received recently. The matter is being examined.

**Jyoti Weaving Factory Private Limited, Calcutta**

8063. SHRI JYOTIRMOY BOSU:  
Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE

AND TECHNOLOGY be pleased to state:

(a) whether "Jyoti Weaving Factory (P) Ltd., Calcutta" has been taken over by the National Textile Corporation Ltd.;

(b) whether the management of this company, in a letter, dated 31st January, 1973 to the factory staff, has refused to pay the arrears due to the workers and employees of the erstwhile company; and

(c) if so, whether Government propose to investigate this matter?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) The management of Jyoti Weaving Factory, 69, S. K. Dev Road, Calcutta 48, has vested in the Central Government under the provisions of the Sick Textile Undertakings (Taking Over of Management) Act, 1972.

(b) No such letter has come to the notice of the Government.

(c) Does not arise.

**Extension of Visas of Foreign Nationals Working in Cooch-Bihar Refugee Service (West Bengal)**

8064. SHRI B. K. DASCHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether permission to stay in India for foreign nationals working in Cooch-Bihar Refugee Service (West Bengal) has been granted or their visa extended beyond the 14th March, 1973, despite many objections by local persons against their activities which are anti-national in character; and

(b) if so, the reasons for showing special favour to those foreign nationals?